

Filing no. ABA/8028/2020

Dayanand Sharma And Anr. Vs State of Jharkhand

Advocate's name:-Rashmi Kumar

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|----|--|--------|
| 1. | SJ/DB | (S.J) |
| 2. | In Time | |
| | Limitation expired on | X |
| 3. | Court Fee.. | Paid |
| 4. | Authentication Fee due on the copy | |
| | Trial Court Judgement Rs. | Paid |
| | Appellate Court Judgement Rs | X |
| 5. | (a) Copy of trial court judgenent | Paid |
| | (b) Copy of appellate court judgement | X |
| | (c) Second Copy of petition | X |
| | (d) Receipt showing service on A.G. | Yes |
| | (e) Vak property stamped | Yes |
| | executed and accepted | Yes |
| 6. | (a) Cause title | Yes |
| | (b) Provision of law | Yes |
| 7. | Intimation regarding surrender of | |
| | Petitioner | X |
| 8. | Particulars as required by Rule 140(1) | |
| | ChapterXV Part (A) page no. 37 of the | |
| | J.H.C. Rules 2001.. | Stated |
| 9. | Others defects | |
| | (i) Alias name of petitioner no.2 may be stated at page no.1 as per vak. | |
| | (ii) Name of petitioner no.2 stated at para- 3, 6 may be verified/corrected from Annex- 1. | |
| | (iii) Designation of Presiding Officer stated in para-12 may be stated as per Impugned | |
| | Order. | |